

		परन्तु खण्ड शिक्षा अधिकारी द्वारा प्रारम्भिक शिक्षा पूर्ण किये जाने तक बच्चे को किसी भी कक्षा में न रोके जाने पर निर्णय लिया जा सकेगा। (7) किसी भी बच्चे को प्रारम्भिक स्तर की शिक्षा पूर्ण करने पर विद्यालय से निष्कासित नहीं किया जायेगा।
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आज्ञा से,

आर० मीनाक्षी सुन्दरम्,  
सचिव।

In pursuance of the provisions of Clause (3) of Article 348 of "the Constitution of India", the Governor pleased to order the publication of the following English translation of Notification No. 131/XXIV/45/2008 T.C. IV, dated February 19, 2020 for general information.

NOTIFICATION

February 19, 2020

**No. 131/XXIV/45/2008 T.C. IV--**In exercise of the power conferred by Section 38 of the Right of Children to Free and Compulsory Education Act, 2009 (Central Act No. 35 of 2009), the Governor is pleased to make the following rules with a view to further amend the Uttarakhand Right of Children to Free and Compulsory Education rules, 2011, namely :-

**The Uttarakhand Right of Children to Free and Compulsory Education  
(Amendment) Rules, 2019**

Short title and Commencement	1.	(1) These Rules may be called the <b>Uttarakhand Right of Children to Free and Compulsory Education (Amendment) Rules, 2019.</b> (2) It shall come into force at once.
Amendment of Rule 16	2.	In the Right of Children to Free and Compulsory Education Rules 2011 after subrule (3) of Rule 16, the following sub-rule (4),(5),(6) and (7) shall be inserted, namely:-
		(4) There shall be a regular examination in the fifth class and in the eighth class at the end of every academic year.

		<p>(5) If a child fails in the examination referred to in sub-rule (4), he shall be given additional instruction and granted opportunity for re-examination within a period of two months from the date of declaration of the result.</p> <p>(6) The Block Education officer on behalf of state Government may allow School to hold back a child in the fifth class or in the eighth class or in both classes, if he fails in the re-examination referred to in sub-section (5):</p> <p>Provided that the Block Education officer may decide not to hold back a child in any class till the completion of elementary education.</p> <p>(7) No child shall be expelled from a school till the completion of elementary education."</p>
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By Order,

R. MEENAKSHI SUNDARAM,

Secretary.

## संस्कृति, धर्मस्व, तीर्थाटन प्रबन्धन एवं धार्मिक मेला अनुभाग

### अधिसूचना

20 फरवरी, 2020 ई0

संख्या 115 / VI / 2020-83(7)2019 TC-I-उत्तराखण्ड चार धाम देवस्थानम् प्रबन्धन अधिनियम, 2019 की धारा-3 (1) में प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 20.02.2020 से उत्तराखण्ड राज्य में अवस्थित श्री बद्रीनाथ, श्री केदारनाथ, गंगोत्री एवं यमुनोत्री के प्रसिद्ध मन्दिर एवं अन्य मन्दिर समूहों की अवस्थापना सुविधाओं को विकसित करने, समुचित यात्रा-संचालन एवं प्रबन्धन हेतु चार धाम देवस्थानम् बोर्ड का निम्नानुसार गठन किये जाने की श्री राज्यपाल महोदय द्वारा सहर्ष स्वीकृति प्रदान की जाती है :-